

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 26-07-2018**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)**

APPLICATION NUMBER :
PETITION NUMBER : TCP/102/2016
NAME OF THE PETITIONER(S) : S.K. Ganesan & 4 others
NAME OF THE RESPONDENT(S) : M/s Balaji Rubber Industries Private Limited
UNDER SECTION : 397, 398

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE

REPRESENTATION BY WHOM

1. R. Divya Preetika

[for Adv. B. Dhanaraj]

Rf to Re.

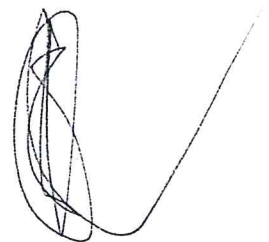
R. Divya Preetika

2) CBI VISHNU

COUNSEL FOR
RESPN 1 to 5

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3) Dr. K.S. Ranichandran P.C.S } Counsel for
Manjula Devi. S. Adv. }
M.K. Preethe. Adv. }
Petitioners



(10)

TCP/102/2016

ORDER

Counsel for Petitioners present. Counsel for R1 to R5 present. Counsel for R6 to R8 present. Both sides submitted that the talks between the parties for settlement in presence of mediator have failed and once again they are trying to explore the possibilities for settling the matter in this regard. Both parties are directed to exchange the proposals in the presence of their counsel and submit the outcome of settlement talks. This Tribunal gives a final chance for negotiating for an acceptable settlement between the parties, otherwise this Tribunal will pass necessary orders based on the pleadings and arguments. Matter is adjourned. **Put up on 23.08.2018.**


(S VIJAYARAGHAVAN)
Member (Technical)


(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)

sr